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**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD**

SPECIAL BENCH - COURT 1 (HEARINGS THROUGH VIDEO CONFERENCE)

**PRESENT: HON'BLE SHRIMADAN BHALCHANDRA GOSAVI- MEMBER JUDICIAL
HON'BLE SHRI VEERA BRAHMA RAO AREKAPUDI - MEMBER TECHNICAL**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 23.07.2021 AT 10:30 AM

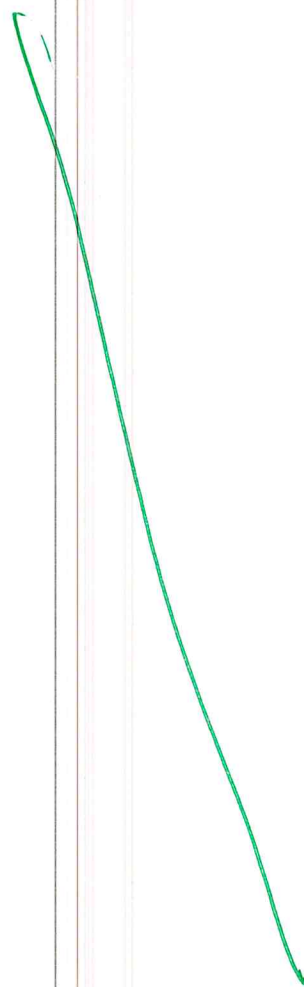
TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	IA (IBC) No. 347/2021 in CP (IB) No. 03/95/HDB/2021
NAME OF THE COMPANY	State Bank of India
NAME OF THE PETITIONER(S)	L. Madhusudhan Rao
NAME OF THE RESPONDENT(S)	State Bank of India
UNDER SECTION	95 of IBC

Counsel for Petitioner(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

Counsel for Respondent(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature



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ORDER

Learned counsel for the petitioner appeared. IA (IBC) No.347 of 2021 is filed for urgent listing. The IA is allowed. The matter is listed. Learned counsel for the respondents appeared.

Interim moratorium commences from the date of filing of the application under section 96(1)(a) of the I&B Code, 2016. Legal actions are governed under section 96(1)(b) of the I&B Code, 2016, which reads as under:

- “96. Interim moratorium. -- (1) When an application is filed under section 94 or section 95 –*
- (b) during the interim-moratorium period –*
 - (i) any legal action or proceeding pending in respect of any debt shall be deemed to have been stayed; and*
 - (ii) the creditors of the debtor shall not initiate any legal action or proceedings in respect of any debt.”*

Shri Anil Kohli having Registration No.IBBI/ IPA-001/ IP-P00112/ 2017-2018/ 10219 is appointed as IRP. The IRP to file report under section 99 of the I&B Code, 2016 within 10 (ten) days from the date of his appointment. The respondents to file reply within two weeks by giving copies to the petitioners. The petitioners may file rejoinder thereto within two weeks thereafter. The matter stands adjourned to 03.09.2021.


**MEMBER
(TECHNICAL)**

karim


**MEMBER
(JUDICIAL)**